GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1457

TO BE ANSWERED ON THE 12TH FEBRUARY, 2019/, MAGHA 23, 1940 (SAKA)
AADHAAR CARD FOR VISITORS IN JAILS

1457. SHRI JAGDAMBIKA PAL:

website at https://mha.gov.in.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Aadhaar card has been made mandatory Identity Document (ID) in all jails across the country and if so, the policy document/ circular/letter regarding the same;
- (b) whether Aadhaar has been made a mandatory ID proof for a convict to open an account in prison and if so, the policy document/circular/letter regarding the same; and
- (c) whether Aadhaar has been made compulsory to use/avail any facility inside prisons and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) to (c): 'Prisons' and 'persons detained therein' are State subjects under List II of the Seventh Schedule to the Constitution of India. However, the Ministry of Home Affairs (MHA) had advised the States and Union Territories (UTs) on 17.2.2017 to make use of Aadhaar for identification of visitors to ensure that the facility is used by authorized individuals only. The States were also advised to work out appropriate mechanism in consultation with UIDAI to put in place a system for use of Aadhaar for verification of the identity of visitors. MHA had issued advisory to States and UTs on 7.3.2017 that the prison inmates may also be Aadhaar Seeded and various aspects of day to day prison administration like production before court, transport, health facilities, interview, free legal aid, parole etc. be regulated by use of Aadhaar as it will not only help in efficient handing of prisoners but will also ensure that the security of prisons is not compromised. These advisories are available on MHA's
